Public Announcement to the Shareholders of

CHETTINAD CEMENT CORPORATION LIMITED.

Regd Office : Rani Seethai Hall Bldg., 5th Floor, Post Box No.748, 603, Anna Salai, Chennai – 600 006. Tel No. : 044-28292727, 044-42149955 Fax : 044-28291558 E-Mail : chtdmds@vsnl.com

This public announcement ("PA") is being issued by Indbank Merchant Banking Services Limited (the "Manager to the Offer") for and on behalf of Chettinad Software Services Private Limited (the "Acquirer") and Dr. M.A.M. Ramaswamy, Mr. M.A.M.R. Muthiah and Mrs. Geetha Muthiah (hereinafter collectively referred to as Persons Acting in Concert - "PACs"), pursuant to and in compliance with, among others, Regulations 11 (2 & 2 A) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997, as amended from time to time (the "Regulations") issued by the Securities and Exchange Board of India ("SEBI").

The Offer

1. This voluntary open offer (this "Offer") is being made by Chettinad Software Services Pvt. Ltd. ("the Acquirer"), along with its PACs, under sub-regulations 2 & 2A of Regulation 11 of SEBI (Substantial Acquisition of Shares and Takeover) Regulations, 1997 (the "Regulations"), to the equity shareholders of Chettinad Cement Corporation Limited ("CCCL" or "Target Company"). The Acquirer is a private limited company belonging to the Chettinad group, having its Head Office at Rani Seethai Hall, 5th Floor, 603, Anna Salai, Chennai – 600 006. (Tel No: 044-28292188, Fax No: 044-42037708 E-mail : chettinadsoftware@gmail.com). The PACs are Dr. M.A.M. Ramaswamy, Mr. M.A.M.R. Muthiah and Mrs. Geetha Muthiah residing at Chettinad house, Rajah Annamalaipuram, Chennai – 600 028 (Tel. No.: 044-28292040/ 28291586 Fax No.: 044-28293864 E-mail: mdchettinad@airtelbroadband.in).
2. The Acquirer is a part of the Chettinad Group and currently does not hold any shares in the Target Company. However, the PACs are shareholders and promoters in the target company and they collectively hold 2,17,24,038 equity shares (Dr. M.A.M. Ramaswamy – 91,83,834 shares, Mr. M.A.M.R. Muthiah – 55,86,546 shares, and Mrs. Geetha Muthiah – 69,53,658 shares) forming 73.64% of the fully paid up equity Share Capital of the target company as on the date of this PA. The PACs together with other promoters (hereinafter collectively referred to as the "Promoter Group") collectively hold 2,24,70,394 fully paid up equity shares of CCCL representing 76.16% of the fully paid up equity share capital of the Target Company as on the date of this PA. On acquisition of shares under this offer, the Acquirer would form part of the Promoter Group of the Target Company. This offer will not result in change of control of the Target Company.
3. Pursuant to this Offer, the Acquirer proposes to acquire upto 40,82,621 fully paid up equity shares ("Shares") of the Target Company (the "Offer Size") representing 13.84% of the voting equity capital of the Target Company at a price of Rs. 450.00 (Rupees Four Hundred and Fifty only) for each fully paid up equity Share of the Target Company (such price, the "Offer Price"), to be paid in cash in accordance with the Regulations. The offer size has been decided in accordance with Regulation 21(3) of the Regulations such that, assuming full subscription to the offer, the total shareholding of the Promoter Group does not exceed 90%, which is consistent with the target company meeting the requirement of minimum public shareholding laid down in the Listing Agreement.
4. This Offer is not subject to any minimum level of acceptance.
5. The Acquirer and PACs have not acquired or been allotted any Shares of the Target Company in the last 12 months.
6. The Manager to the Offer does not hold any shares in the Target Company, as on the date of this PA. They declare and undertake that they shall not deal in the shares of the target company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the closure of the offer
7. a. The Shares of the Target Company are listed on the Madras Stock Exchange ("MSE"), and the National Stock Exchange of India Limited ("NSE") and are traded in the Permitted Category on the Bombay Stock Exchange Limited, ("BSE"). The company is listed on NSE from 17 May 2007 onwards. The annualised trading turnover in the Shares of the Target Company during the previous six months (Dec 2006 – May 2007) is app. 2.73% on the BSE and NIL on the MSE, and the annualised trading turnover during the 15 day period from 17.05.07 to 31.05.07 on the NSE is app. 8.79% (source: Websites of NSE and BSE and letter from MSE). Accordingly, the Shares of the Target Company are infrequently traded on the BSE and MSE, and frequently traded on the NSE.

Name of the Stock Exchange	Total no. of shares traded from Dec 2006 - May 2007	Total no. of shares listed	Annualised trading turnover
MSE	Nil	2,95,03,350	Nil
NSE	1,06,602 *	2,95,03,350	8.79%
BSE	4,02,257	2,95,03,350	2.73%

* - For a period of 15 calendar days from 17.05.07 to 31.05.07

b. This Offer is being made at a price of Rs 450.00 (Rupees Four Hundred and Fifty only) per fully paid up equity share. The Offer Price is justified in terms of Regulation 20(4) of the Regulations, as it is higher than the highest of the following :

I. Negotiated price: If the Acquirer has entered into any agreement for acquisition of shares or voting rights or deciding to acquire shares or voting rights exceeding the prescribed percentage.	NA
ii. Highest price paid by the Acquirer/ PACs for any acquisition including by way of allotment in a public or rights or preferential issue during the 26-week period prior to the date of this PA	Nil
iii. Higher of (A) or (B) below	
(a) The average of the daily high and low prices for Shares of the Target Company on NSE (being the Stock Exchange on which the Shares of the Company are most frequently traded) for the two weeks period preceding the date of this Public Announcement.	Rs. 393.85/-
(b) The average of the weekly high and low of the closing prices of the Shares of the Target Company as quoted on BSE (being the Stock Exchange where the Shares of the Target Company are most frequently traded) during the twenty six weeks preceding the date of the Public Announcement.	Rs. 436.49/-

The offer price is also justified in terms of Regulation 20(5) of the Regulations on other parameters (as per the audited results for year ended 31.03.2007) like Return on Net worth – 43.58%, Book Value per Share – Rs. 89.23, Earning per share – Rs. 38.88, Price/ Earning Multiple on the offer price - 11.57, Industry (Cement – South India) Average P/E – 8.8 (Source: Capital Market Vol XXII/07 Jun 04 - 17,2007)

8. The Acquirer/ PACs, as on the date hereof, do not hold any Shares of the Target Company, except as described in paragraph 2 herein.
9. This is not a competitive bid.
10. To the extent of the Offer Size, all the Shares of the Target Company that are validly tendered pursuant to this Offer are proposed to be acquired by the acquirer. There is no agreement by the Acquirer/ PACs with any other person in connection with the offer and no other person / entity proposes to take part in the acquisition.
11. The Acquirer / PACs are permitted to revise this Offer upward up to seven working days prior to the date of closure of the Offer. In the event of such revision, an announcement will be made in the same newspapers where the PA has appeared and the revised offer price would be paid for all the equity shares tendered anytime during the Offer.

Information about the Acquirer and PACs

12. The Acquirer, Chettinad Software Services Pvt. Ltd., was incorporated on June 9, 2004, as a private limited company. It also belongs to the same group as the target company, namely, "House of Chettinad" (Chettinad Group) and is promoted by Mrs. Geetha Muthiah (one of the PACs) who holds 99.90% of the equity shareholding of the Acquirer. It was set up for undertaking designing, testing and implementation of software packages and other allied services including consultancy services for both hardware and software related problems and other ITES services like data capture, type setting, medical transcription, etc. However, the Acquirer is yet to undertake any of these activities since inception.
13. The details of the PACs are as follows:

- Dr. M.A.M. Ramaswamy, aged 75 years, residing at Chettinad House, Rajah Annamalaipuram, Chennai – 600 028, is the Chairman of the target company and a Member of Parliament (Rajya Sabha). He, along with son Mr. M.A.M.R. Muthiah, oversees and manages the affairs of the Chettinad Group which has diverse interests cement, engineering, silica, information technology, plantations, transportation and logistics.
- Mr. M.A.M.R. Muthiah, aged 36 years, residing at Chettinad house, Rajah Annamalaipuram, Chennai – 600 028, is the son of Dr. M.A.M. Ramaswamy and the Managing director of the target company, responsible for its day-to-day operations. He, along with his father, oversees and manages the affairs of the Chettinad Group.
- Mrs. Geetha Muthiah, aged 30 years, residing at Chettinad house, Rajah Annamalaipuram, Chennai – 600 028 is a part of the promoter group for the Chettinad group. She holds 99.90% equity stake in the Acquirer. She is the wife of Mr. M.A.M.R Muthiah.

All the above-mentioned PACs are both promoters and shareholders of the Target Company.

14. The Board of Directors of the Acquirer consists of Mr. A.N. Somasundaram and Mr. N. Ramanathan.
15. The brief financial details of the Acquirer (based on audited accounts for the year ended 31.03.07) are as follows:

As on 31.03.2007	Rs. in lakhs
Agricultural Income	1.74
Interest Income	50.52
Total Income	52.26
Net profit	30.42
Equity Capital	51.00
Net Worth	81.33
EPS (Rs.)	5.96
Book Value (Rs.)	15.95
Return on Net Worth	37.40%

16. The equity shares of the Acquirer are not listed.
17. The Chettinad Group holds 100% stake of the Acquirer.
18. The Acquirer, Chettinad Software Services Pvt. Ltd. belongs to the same Group as the target company, namely, the Chettinad Group. Dr. M.A.M. Ramaswamy and Mr. M.A.M.R. Muthiah, Directors of the Target Company, represent the Promoter Group, including the PACs, on the Board of the Target Company. They shall recuse themselves and not participate in any matter(s) concerning or 'relating' to the offer including any preparatory steps leading to the offer. There is no other person on the Board of the Target Company representing the Acquirer or the PACs.

Information about the Target Company

(The disclosures mentioned under this section have been sourced from publicly available sources. Further information about Chettinad Cement Corporation Ltd. (CCCL) is available at its website www.chettinadcement.com)

19. Chettinad Cement Corporation Ltd., a part of the Chettinad Group and having its registered office at Rani Seethai Hall Bldg., Post Box No.748, 603, Anna Salai, Chennai – 600 006 (Tel No.: 044 – 42149955 / 28292727, Fax No.: 044 – 28291558, E-mail: chtdmds@vsnl.com), was promoted in 1962 by Dr. Rajah Sir M.A. Muthiah Chettiar. Its first manufacturing unit was started in Puliyur, Karur Dist., Tamil Nadu. A second Green Field cement plant with a capacity of 9 Lakh tonnes per annum commenced production in 2001 at Karikkali Village, Tamil Nadu. A third cement plant is being planned at Ariyalur, Tamil Nadu with a capacity of 20 Lakh tonnes.
20. The Target Company manufactures and sells clinker and cement under various grades like OPC 43 grade, super grade, sulphate resistant Portland Cement and Portland Slag Cement. It has increased its production capacity from 2 lakh tonnes at inception to 20 lakh tonnes at present. The company also has power generation facilities in the form of a 15MW Captive Thermal Power Plant at Karikkali and Windmills. The two wholly owned subsidiaries of the Target Company viz. Sabari Cements (Chennai) Limited and High Tech Lime Products Ltd have been merged with the company w.e.f. 01.04.2006.
21. As on date the total authorised capital comprises of 10,00,00,000 shares of Rs.10/- each. The issued capital is Rs. 29,60,01,000 while the total subscribed, paid up & listed capital of CCCL is Rs. 29,50,33,500/- consisting of 2,95,03,350/- fully paid up equity shares of Rs. 10/- each. As on the date of this PA, there are no partly paid up shares or outstanding convertible instruments of CCCL.
22. The brief financial details of the Target Company (based on audited accounts for the year ended 31.03.07) are as follows:

As on 31.03.2007	Rs. in Lakhs
Total Income	72790.00
Net profit	11471.00
Equity Capital	2950.00
Net Worth	26324.00
EPS (Rs.)	38.88
Book Value (Rs.)	89.23
Return on Net Worth	43.58%

23. The Shares of the Target Company are listed on MSE and NSE, and are traded as a permitted security on the BSE.

Reasons for the Acquisition and Future plans about the Target Company

24. The Acquirer/ PACs wish to increase their stake in the target company and to consolidate the holdings of the Promoter Group. Hence, this Offer is pursuant to sub-regulations 2 & 2A of Regulation 11 and other applicable provisions of the Regulations involving consolidation of holdings without change in control. This Offer, assuming full acceptance, will lead to an increase in the stake of the Promoter Group from 76.16% to 90%.
25. As of date of this PA, the Acquirer/ PACs do not have any plans to dispose of or otherwise encumber any assets of the Target Company in the next two years except in the ordinary course of business of the Target Company, and except to the extent required for the purpose of restructuring and/or rationalization, reorganization, arrangements of operations, assets, investments, liabilities or otherwise of the Target Company. Notwithstanding the immediately preceding sentence, the Board of Directors of the Target Company will take appropriate decisions in these matters as per the requirements of business and in line with the opportunities from time to time.
26. Other than in the ordinary course of business, the Acquirer/ PACs undertake that they shall not sell, dispose of or otherwise encumber any substantial asset of the Target Company except with the prior approval of the shareholders of the Target Company.
27. The Offer is as per the provisions of Regulation 21 (3) of the Regulations. Pursuant to this Offer, the public shareholding will not reduce to less than 10% of the voting equity capital of the Target Company.

Statutory and Other Approvals required for this Offer

28. The offer is subject to the receipt of approval from Reserve Bank of India (RBI) under Foreign Exchange Management Act 1999(FEMA) for acquisition of equity shares by the acquirer from Non-resident persons under the offer.
29. To the best of knowledge and belief of the Acquirer/ PACs, as of the date of this PA, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Offer. If any other statutory approvals are required or become applicable, the Offer would be subject to the receipt of such other statutory approvals. The Acquirer / PACs will not proceed with the Offer in the event that such statutory approvals that are required are refused in terms of Regulation 27 of the Regulations. No approvals are required from FIs/Banks for the Offer.
30. The Acquirer shall complete all procedures relating to the Offer within a period of 15 days from the date of closure of the Offer. In case of delay, due to non-receipt of statutory approvals, as per Regulation 22(12), SEBI may, if satisfied that the non receipt of approvals was not due to willful default or negligence on part of the Acquirer/ PACs, grant an extension for the purpose of completion of the Offer subject to the Acquirer paying interest to the shareholders, at such rates as may be specified by SEBI. Further, if the delay occurs due to willful default of the Acquirer in obtaining the requisite approvals, Regulation 22(13) of the Regulations will become applicable.

Financial Arrangements

31. The total financial resources required for this Offer, assuming full acceptance would be Rs.183,71,79,450/- (Rupees One Hundred and Eighty Three Crores Seventy One Lakhs Seventy Nine Thousand Four Hundred and Fifty only) ("Maximum Consideration"). In accordance with Regulation 28 of the Regulations, an escrow account has been created with Indian Bank, Adyar Branch, Chennai in the form of cash deposit of Rs. 33.50 Crores (Rs. Thirty Three crores and Fifty Lakhs only), being more than the stipulated amount under regulation 28(2) (25% of the total consideration payable under the Offer upto Rs. 100 Crores and 10% thereafter). The Acquirer has arranged a lien on the cash deposit in favour of the Manager to the Offer. The Manager to the Offer is authorised to realise the value of the escrow in terms of the Regulations.
32. The Net Worth of the Acquirer as per the audited Balance Sheet dated 31.03.2007 is Rs. 81.33 lakhs. The funds requirement for this offer has been arranged by the Acquirer through unsecured loans from group companies viz. Chettinad Logistics P Ltd and Chettinad Lignite Transport Services P Ltd. No borrowings from FIs/ Banks or foreign sources such as NRIs or otherwise is envisaged.

    Mr. V Jayaraman, Chartered Accountant (Membership No. 10163), has certified vide his certificate dt. 22.06.07 that the Net Worth of the PACs as on 22.06.07 is as follows: Dr. M.A.M. Ramaswamy – Rs. 47104 Lakhs, Mr. M.A.M.R. Muthiah- Rs. 26394 Lakhs and Mrs. Geetha Muthiah – Rs. 37642 Lakhs.
33. The Manager to the Offer confirms that adequate funds (liquid resources) are available with the Acquirer and PACs through verifiable means to implement this Offer in full.

Other terms of this Offer

34. A letter of offer (the "Letter of Offer") specifying the detailed terms and conditions of this Offer along with the Form of Acceptance cum Acknowledgement (the "Form of Acceptance") and the Form of Withdrawal will be mailed to all the shareholders, except the Acquirer and PACs and other members of the Promoter Group, of the Target Company whose names appear on the register of members of the Target Company at the close of business hours on **July 20, 2007** (the "Specified Date"). A copy of the Letter of Offer (including Form of Acceptance) is expected to be available on SEBI's website (http://www.sebi.gov.in) during the period the Offer is open and may also be downloaded from the site.
35. The Offer Programme is as under :

Activity Date	Day
Specified Date	July 20, 2007, Friday
Last date for dispatch of Letter of Offer to the shareholders of the Target Company	August 1, 2007, Wednesday
Offer Opens on	**August 17, 2007, Friday**
Offer Closes on	**September 5, 2007, Wednesday**
Last date for a competitive bid, if any	July 16, 2007, Monday
Last date for revising the Offer Price / Offer Size	August 27, 2007, Monday
Last date for withdrawing acceptance of the Offer	August 31, 2007, Friday
Last date for communicating acceptance (in full or part) and rejection of applications and payment of consideration for applications accepted	September 20, 2007, Thursday

36. The shareholders of the Target Company who wish to tender their Shares pursuant to this Offer will be required to communicate their acceptance in the form and manner specified in the Letter of Offer together with their share certificate(s), transfer deed or a photocopy of the delivery instruction to the Depository Participant and such other documents as may be specified in the Letter of Offer and the Form of Acceptance to the Registrar to the Offer,

    Integrated Enterprises (India) Limited
    Regd office: 2nd Floor, Kences Towers,
    1, Ramakrishna Street,
    North Usman Road, T.Nagar,
    Chennai – 600 017
    Tel No : (044) 28140801 Fax : (044) 28142479
    E-mail : sureshbabu@iepindia.com
    Contact person : Suresh Babu K, General Manager

    in accordance with the instructions contained in the Letter of Offer and Form of Acceptance. In case of non-receipt of the Letter of Offer, shareholders may download the same from the SEBI website or obtain a copy of the same from the Manager to the Offer or Registrar to the Offer on providing suitable documentary evidence of acquisition of the said Shares.
37. In case the shareholders of the Target Company hold the Shares in dematerialized form, those desirous of participating in this Offer may send their application to the Registrar to the Offer, such that the applications are received by the Registrar to the Offer, on or before the closing date of this Offer, stating the name, address, number of Shares held, number of Shares offered, Depository Participant ("DP") name, DP ID number, beneficiary account number along with a photocopy of the Delivery instruction in "off-market" mode, duly acknowledged by the DP, in favour of "Integrated Enterprises (India) Limited Escrow Account - CCCL Open Offer" filled in as per instructions given under:

DP Name	Integrated Enterprises (I) Ltd
DP ID Number	IN300441
Beneficiary Account Number	11082530
ISIN	INE132B01011
Market	Off-market
Execution Date	On or before September 5, 2007

Shareholders should ensure credit of their shares in favour of the depository account above before the closure of the Offer.

38. Persons who have acquired Shares of the Target Company (irrespective of the date of purchase) but whose names do not appear in the register of members of the Target Company on the Specified Date or those who have not received the Letter of Offer (LOF), may also participate in this Offer by submitting an application on a plain paper giving details regarding their shareholding and confirming their agreement to participate in this Offer as per the terms and conditions of this Offer. This is to be sent to Integrated Enterprises (India) Ltd., acting as the "Registrar to the Offer" together with the relevant share certificate(s) and transfer deeds if the Shares are held in physical form, photocopy of the DP Instruction slip duly acknowledged by the DP in case of Shares held in dematerialized form, the original contract note issued by a registered share broker of a recognized stock exchange through whom such Shares were acquired and/or such other documents as may be specified. No indemnity would be required from unregistered shareholders.
39. If the Shares tendered in this Offer by the shareholders of the Target Company are more than the Shares to be acquired under this Offer, the acquisition of Shares from each shareholder will be on a proportionate basis as per provisions of the Regulation 21(6) of the Regulations such that the acquisition from each shareholder shall not be less than the minimum marketable lot or the entire holding, if it is less than the marketable lot.
40. The Registrar will hold in trust the Acceptance Form, Shares, share certificates, transfer deed(s) and/or other documents on behalf of the shareholders of the Target Company who have accepted this Offer, till the cheques / drafts for the consideration are dispatched and unaccepted share certificates / Shares, if any, are dispatched / returned to the relevant shareholders.
41. Shareholders who are holding equity shares in physical form and wish to tender their equity shares will be required to send the Form of Acceptance-cum-Acknowledgement, original Share Certificate(s) and transfer form(s) duly signed & witnessed to Integrated Enterprises (India) Ltd., at their address mentioned in paragraph 36 herein, who are acting as the Registrar to the Offer, in accordance with the instructions specified in the Letter of Offer and the Form of Acceptance so that the same are received on or before the close of the Offer, i.e. **September 5, 2007**. In case the registered shareholders do not send the aforesaid documents, but send the original share certificate(s) and transfer form(s) duly signed, which are duly received by the Registrar to the Offer, then the Offer shall be deemed to be accepted.
42. The payment of consideration for accepted applications will be made by the Acquirer in cash through account payee cheques, drafts, warrants, etc. sent by registered post for amount exceeding Rs. 1,500 and otherwise by UCP in accordance with the Regulations. The Acquirer may also choose to credit the payment for the consideration to the shareholder's bank account through ECS, as per the bank details furnished in the demat account for shareholders tendering the shares in demat form, and as per bank details furnished in the acceptance form to the shareholders tendering the shares in physical form. The acquirer is required to deduct tax at source as may be applicable.
43. The unaccepted share certificates, transfer forms and other documents, if any, would be returned by registered post at the shareholders' sole risk. Unaccepted Shares (to the extent unaccepted) held in dematerialized form will be credited back to the beneficial owners' depository account with the respective depository participant as per details received from their depository participant.

General

44. Shareholders who have accepted this Offer by tendering the requisite documents, in terms of the PA / Letter of Offer, can withdraw the same up to 3 (three) working days prior to the date of the closure of this Offer, in terms of regulation 22(5A). The withdrawal option can be exercised by submitting the form of withdrawal attached to the Letter of Offer duly filled in, with relevant particulars, so as to reach the Registrars to the Offer on or before **August 31, 2007, Friday**. The withdrawal option can also be exercised by making an application in plain paper with the following details:

    If held in physical form – Name, Address, Distinctive numbers, Folio Nos, No. of shares tendered/ withdrawn

    If held in dematerialized form – Name, Address, DP Name, DP ID, Client ID No. of the account from where the shares were tendered, No. of shares tendered/ withdrawn
45. As per the Regulations, the Acquirer can revise the Offer Price upwards up to 7 working days prior to the closure of this Offer and the revision, if any, in the Offer Price would be announced in the same newspapers where this PA has appeared and the revised price would be paid to all shareholders who tender their Shares in this Offer.
46. **If there is competitive bid:**

    (i) The public offers under all the subsisting bids shall close on the same date.

    (ii) As the offer price cannot be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly.
47. The Acquirer or its Directors and the Target Company or its Directors have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B or any other regulations made under the SEBI Act, 1992.
48. This PA is expected to be available on the SEBI website at http://www.sebi.gov.in
49. Pursuant to Regulation 13 of the Regulations, the Acquirer has appointed Indbank Merchant Banking Services Limited as the Manager to the Offer. The Acquirer has appointed **Integrated Enterprises (India) Ltd.** as the Registrar to the Offer.

    Registered Office : 2nd Floor, Kences Towers,
    1, Ramakrishna Street,
    North Usman Road, T. Nagar, Chennai – 600 017
    Tel No : (044) 28140801 Fax : (044) 28142479
    E-mail : sureshbabu@iepindia.com
    Contact person : Suresh Babu K, General Manager
50. Chettinad Software Services Private Ltd., the Acquirer, and each of its Directors along with the PACs jointly and severally accept full responsibility for the information contained in this PA and also accept responsibility for the obligations of the Acquirer laid down in the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereof.

Issued by the Manager to the Offer For and on behalf of the Acquirer

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Merchant Banking Services Ltd
(A Subsidiary of Indian Bank)
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480, Anna Salai, Nandanam, Chennai – 600 035
Tel. No. : (044) 24313094 – 97 Fax No : (044) 224313093
Email : cccloffer@indbankonline.com
Contact Person : **Mr. Sanjay Varghese,** Vice President.

Dated : June 25, 2007. Place : Chennai